

**1CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Date of Order: 29.3.2012

Petition No.160/TT/2011

IN THE MATTER OF

Provisional transmission tariff for assets under ERSS -II in Eastern Region for tariff block 2009-14 period

Petition No.185/TT/2011

AND IN THE MATTER OF

Provisional transmission tariff for 400 kV D/C Andal (DVC)-Jamshedpur section of Durgapur-Jamshedpur Transmission line and associated bays at Jamshedpur S/S under ERSS-I in Eastern Region from anticipated date of commercial operation to 31.3.2014

Petition No. 67/TT/2012

AND IN THE MATTER OF

Provisional transmission tariff for 400 kV D/C (Quad) Koderma -Gaya Transmission Line and associated bays at Gaya Sub-station associated with supplementary transmission System under DVC and Maithon right bank project in ER from anticipated date of commercial operation to 31.3.2014

Petition No. 83/TT/2012

AND IN THE MATTER OF

Provisional transmission tariff for 400 kV D/C Nabinagar- Sasaram Transmission Line and associated 400 kV line bays at Sasaram S/S associated with Transmission System for "Immediate Evacuation System for Nabinagar TPS" in Eastern Region from anticipated date of commercial operation to 31.3.2014

Petition No. 84/TT/2012

AND IN THE MATTER OF

Provisional transmission tariff for LILO of one Ckt. of 400 kV D/C Baripada-Mendhasal Transmission line at Dubri and associated bays at Dubri alongwith one no. Bus Reactor at Dubri associated with Eastern Region Strengthening Scheme-III in Eastern Region from anticipated date of commercial operation to 31.3.2014

Petition No. 87/TT/2012

AND IN THE MATTER OF

Provisional transmission tariff for Elements from date of commercial operation to 31.3.2014 for assets under common scheme for 765 kV pooling stations and network for NR, Import by NR from ER and common scheme for network for WR and import by WR from ER and from NER/ SR/ WR via ER in Eastern Region for tariff block 2009-14 period

Petition No. 92/TT/2012

AND IN THE MATTER OF

Provisional transmission Tariff for LILO of 400 kV S/C Meramundali -Jeypore Transmission Line and associated bays at Bolangir Sub-station along with 2 Nos. 50 MVAR Shunt Reactor, 1 No. 80 MVAR Bus Reactor and 2 Nos. 315 MVA ICT associated with Eastern Region Strengthening Scheme-III in Eastern Region from anticipated date of commercial operation to 31.3.2014

**AND
IN THE MATTER OF**

Power Grid Corporation of India Limited, Gurgaon

....**Petitioner**

Vs

1. Bhartiya Rail Bijlee Co. Ltd., Patna
2. East Central Railway, Patna
3. Bihar State Electricity Board, Patna
4. West Bengal State Electricity Distribution Co. Ltd., Calcutta
5. Grid Corporation of Orissa Ltd., Bhubaneswar
6. Damodar Valley Corporation, Calcutta
7. Power Department, Govt. of Sikkim, Gangtok
8. Jharkhand State Electricity Board, Ranchi
9. Haryana Vidyut Prasaran Nigam Ltd., Panchkula
10. Delhi Transco Ltd., New Delhi
11. Uttar Pradesh Power Corporation Ltd., Lucknow
12. Rajasthan Rajya Vidyut Prasaran Nigam Ltd., Jaipur
13. Ajmer Vidyut Vitran Nigam Ltd., Jaipur
14. Jaipur Vidyut Vitran Nigam Ltd., Jaipur
15. Jodhpur Vidyut Vitran Nigam Ltd., Jaipur
16. Himachal Pradesh State Electricity Board, Shimla
17. Punjab State Electricity Board, Patiala
18. Haryana Power Purchase Centre, Panchkula
19. Power Development Department, Jammu
20. BSES Yamuna Power Ltd., New Delhi
21. BSES Rajdhani Power Ltd., New Delhi
22. North Delhi Power Ltd., New Delhi
23. Chandigarh Administration, Chandigarh
24. Uttarakhand Power Corporation Ltd., Dehradun
25. North Central Railway, Allahabad
26. New Delhi Municipal Council, New Delhi

...**Respondents**

ORDER

In these petitions, the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for tariff in respect of its various transmission systems in Eastern Region for the period from 1.4.2009 to 31.3.2014 period, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009,

as amended from time to time (hereinafter referred to as “the 2009 regulations”). Further, the petitioner has requested, to approve provisional tariff as per the 2009 regulations.

2. Regulation 5 of the 2009 regulations provides as under:-

"Application for determination of tariff. (1) *The generating company or the transmission licensee, as the case may be, may make an application for determination of tariff in accordance with Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, as amended from time to time or any statutory re-enactment thereof, in respect of the units of the generating station or the transmission lines or sub-stations of the transmission system, completed or projected to be completed within six months from the date of application.*

(2) *The generating company or the transmission licensee, as the case may be, shall make an application as per **Appendix I** to these regulations, for determination of tariff based on capital expenditure incurred duly certified by the auditors or projected to be incurred up to the date of commercial operation and additional capital expenditure incurred duly certified by the auditors or projected to be incurred during the tariff period of the generating station or the transmission system:*

Provided that in case of an existing project, the application shall be based on admitted capital cost including any additional capitalization already admitted up to 31.3.2009 and estimated additional capital expenditure for the respective years of the tariff period 2009-14:

Provided further that application shall contain details of underlying assumptions for projected capital cost and additional capital expenditure, where applicable.

(3) *In case of the existing projects, the generating company or the transmission licensee, as the case may be, shall continue to provisionally bill the beneficiaries or the long-term customers with the tariff approved by the Commission and applicable as on 31.3.2009 for the period starting from 1.4.2009 till approval of tariff by the Commission in accordance these regulations:*

Provided that where the tariff provisionally billed exceeds or falls short of the final tariff approved by the Commission under these regulations, the generating company or the transmission licensee, as the case may be, shall refund to or recover from the beneficiaries or the transmission customers, as the case may be, within six months along with simple interest at the following rates for the period from the date of provisional billing to the date of issue of the final tariff order of the Commission:

(i) SBI short-term Prime Lending rate as on 1.4.2009 for the year 2009-10.

(ii) SBI Base Rate as on 1.7.2010 plus 350 basis points for the year 2010-11.

(iii) Monthly average SBI Base Rate from 1.7.2010 to 31.3.2011 plus 350 basis points for the year 2011-12.

(iv) Monthly average SBI Base Rate during previous year plus 350 basis points for the year 2012-13 and 2013-14.

Provided that in cases where tariff has already been determined on the date of issue of this notification, the above provisions, to the extent of change in interest rate, shall be given effect to by the parties themselves and discrepancy, if any, shall be corrected at the time of truing up.

(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations.”

3. As per Regulation 5(4) of the 2009 regulations, the Commission may in its discretion grant provisional tariff if an application has been filed under Regulation 5(1) and (2) of the 2009 regulations. Regulation 5(1) of the 2009 regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 regulations"). Regulation 5(2) of 2009 regulations provides that the application shall be made as per Appendix to the 2009 regulations.

4. The petitioner has made the application as per the Appendix to the 2009 regulations. The petitioner has also complied with the requirements of 2004 regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

5. In exercise of power under Regulation 5(4) of the 2009 regulations, we have decided to grant provisional tariff to the petitioner for its transmission assets mentioned in the cause title of this order pending determination of the final tariff. The details of tariff

claimed by the petitioner and provisional tariff awarded by the Commission are given in **Annexure I to Annexure VII** of this order. While deciding the admissibility of provisional tariff, the Commission has categorized the assets on the basis of the vintage, time overrun, quantum of additional capital expenditure claimed, etc and has applied a reasonable percentage to the annual transmission charges claimed, to arrive at the provisional tariff.

6. With effect from 1.7.2011, the provisional tariff allowed in this order shall be applicable from the date of commercial operation (DOCO) of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.

7. The provisional transmission charges allowed in this order shall be subject to adjustment as per Regulation 5(4) of the 2009 regulations.

sd/-	sd/-	sd/-	sd/-
(M. Deena Dayalan) Member	(V.S. Verma) Member	(S. Jayaraman) Member	(Dr. Pramod Deo) Chairperson

Petition No. 160/TT/2011

Provisional transmission tariff for assets under ERSS -II in Eastern Region for tariff block 2009-14 period

1. The annual transmission charges claimed by the petitioner for the period 2009-14 are as under:-

Asset	Anticipated DOCO/DOCO	(₹ in lakh)		
		2011-12 (pro-rata)	2012-13	2013-14
Combined Asset (i): 125 MVAR, 400 kV Bus Reactor at New Purnea S/S along with associated bays and shifting of 1 No. 63 MVAR Bus Reactor installed at 400 kV New Purnea Bus for installation as a fixed line reactor at New Purnea end of 1 Ckt. New Siliguri-New Purnea 400 kV D/C (QUAD) line	1.6.2011	35.43	Clubbed below	
Combined Asset (ii): Combined assets (i) & installation of 1 No. New 125 MVAR Bus Reactor at New Purnea 400 kV Bus	1.8.2011	49.87	Clubbed below	
Combined Asset (iii): Combined Assets (ii) & Durgapur- Maithon 400 kV D/C line with associated bays at Durgapur and Maithon Sub-stations and installation of 1 No. of New 125 MVAR Bus Reactor at New Siliguri 400 kV Bus, Shifting of 3 Nos. 63 MVAR Reactors at 400 kV New Siliguri S/S	1.10.2011	475.78	Clubbed below	
Combined Asset (iv): Combined Asset (iii) & installation of 1 No. of New 125 MVAR Bus Reactor at New Siliguri S/S	1.12.2011	981.47	3025.32	3002.22

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

Asset	Anticipated DOCO/ DOCO	2011-12 (pro-rata)	(₹ in lakh)	
			2012-13	2013-14
Combined Asset (i): 125 MVAR, 400 kV Bus Reactor at New Purnea S/S along with associated bays and shifting of 1 No. 63 MVAR Bus Reactor installed at 400 kV New Purnea Bus for installation as a fixed line reactor at New Purnea end of 1 Ckt. New Siliguri-New Purnea 400 kV D/C (QUAD) line	1.6.2011	30.11	Clubbed below	
Combined Asset (ii): Combined assets (i) & installation of 1 No. New 125 MVAR Bus Reactor at New Purnea 400 kV Bus	1.8.2011	42.39	Clubbed below	
Combined Asset (iii): Combined Assets (ii) & Durgapur- Maithon 400 kV D/C line with associated bays at Durgapur and Maithon Sub-stations and installation of 1 No. of New 125 MVAR Bus Reactor at New Siliguri 400 kV Bus, Shifting of 3 Nos. 63 MVAR Reactors at 400 kV New Siliguri S/S	1.10.2011	404.41	Clubbed below	
Combined Asset (iv): Combined Asset (iii) & installation of 1 No. of New 125 MVAR Bus Reactor at New Siliguri S/S	1.12.2011	834.25	2571.52	2551.89

Petition No. 185/TT/2011

Provisional transmission tariff for 400 kV D/C Andal (DVC)-Jamshedpur section of Durgapur-Jamshedpur Transmission line and associated bays at Jamshedpur S/S under ERSS-I in Eastern Region from anticipated date of commercial operation to 31.3.2014

1. The annual transmission charges claimed by the petitioner for the period 2009-14 are as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12 (pro-rata)	2012-13	2013-14
400 Kv D/C Andal (DVC) – Jamshedpur Section of Durgapur Jamshedpur T/L & associated bays at Jamshedpur S/S under ERSS-1	1.1.2012	675.30	2768.74	2788.49

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12 (pro-rata)	2012-13	2013-14
400 Kv D/C Andal (DVC) – Jamshedpur Section of Durgapur Jamshedpur T/L & associated bays at Jamshedpur S/S under ERSS-1	1.1.2012	574.01	2353.43	2370.22

Petition No. 67/TT/2012

Provisional transmission tariff for 400 kV D/C (Quad) Koderma -Gaya Transmission Line and associated bays at Gaya Sub-station associated with supplementary transmission System under DVC and Maithon right bank project in ER from anticipated date of commercial operation to 31.3.2014

1. The annual transmission charges claimed by the petitioner for the period 2009-14 are as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12 (Pro-rata)	2012-13	2013-14
400 kV D/C (QUAD) Koderma -Gaya Transmission line & associated bays at Gaya S/S	1.3.2012	230.58	3347.09	3953.60

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12 (Pro-rata)	2012-13	2013-14
400 kV D/C (QUAD) Koderma -Gaya Transmission line & associated bays at Gaya S/S	1.3.2012	207.522	3012.38	3558.24

Petition No. 83/TT/2012

Provisional transmission tariff for 400 kV D/C Nabinagar- Sasaram Transmission Line and associated 400 kV line bays at Sasaram S/S associated with Transmission System for "Immediate Evacuation System for Nabinagar TPS" in Eastern Region from anticipated date of commercial operation to 31.3.2014

1. The annual transmission charges claimed by the petitioner for the period 2009-14 are as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
400kV D/C Nabinagar TPS-Sasaram Transmission Line	1.4.2012	3182.40	3306.08

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
400kV D/C Nabinagar TPS-Sasaram Transmission Line	1.4.2012	2864.16	2975.47

Petition No. 84/TT/2012

Provisional transmission tariff for LILO of one Ckt. of 400 kV D/C Baripada-Mendhasal Transmission line at Dubri and associated bays at Dubri alongwith one no. Bus Reactor at Dubri associated with Eastern Region Strengthening Scheme-III in Eastern Region from anticipated date of commercial operation to 31.3.2014

1. The annual transmission charges claimed by the petitioner for the period 2009-14 are as under:-

Asset	Anticipated DOCO/DOCO	(₹ in lakh)	
		2012-13	2013-14
LILO of 1 CKT of Baripada – Mendhasal 400 kV D/C line at Dubri (OPTCL)	1.4.2012	856.60	933.86

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

Asset	Anticipated DOCO/DOCO	(₹ in lakh)	
		2012-13	2013-14
LILO of 1 CKT of Baripada – Mendhasal 400 kV D/C line at Dubri (OPTCL)	1.4.2012	770.94	840.47

Petition No. 87/TT/2012

Provisional transmission tariff for Elements from date of commercial operation to 31.3.2014 for assets under common scheme for 765 kV pooling stations and network for NR, Import by NR from ER and common scheme for network for WR and import by WR from ER and from NER/ SR/ WR via ER in Eastern Region for tariff block 2009-14 period

1. The annual transmission charges claimed by the petitioner for the period 2009-14 are as under:-

Asset	Anticipated DOCO/DOCO	(₹ in lakh)		
		2011-12 (pro-rata)	2012-13	2013-14
(i) 765/400 kV, 1500 MVA ICT-I at Gaya S/S alongwith associated bays	1.6.2012	Nil	1412.28	1841.41
(ii) 765/400 kV, 1500 MVA ICT-II at Gaya alongwith associated bays	1.3.2012	140.37	1791.71	1891.86
(iv) 765 kV S/C Gaya-Balia TL alongwith associated bays at both ends	1.1.2012	1848.09	7594.33	7717.73
(v) 765 kV S/C Gaya-Sasaram TL alongwith associated bays at Gaya S/S	1.1.2012	1086.23	4401.16	4426.09
(vi) 400 kV D/C Quad Maithon-Gaya TL and associated bays at both ends	1.3.2012	677.75	9051.77	9971.45
(vii) 765 kV, 3x80 MVAR Bus Reactor-I alongwith associated bays at Gaya S/S	1.6.2012	Nil	576.02	829.46
(viii) 765 kV, 3x80 MVAR Bus Reactor-II alongwith associated bays at Gaya S/S	1.3.2012	49.44	723.07	859.57
(ix) 400 kV, 1x125 MVAR Bus Reactor-I alongwith associated bays at Gaya S/S	1.3.2012	21.41	310.07	366.03
(x) 400 kV, 1x125 MVAR Bus Reactor-II alongwith associated bays at Gaya S/S	1.2.2012	49.33	296.00	358.64

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:-

Asset	Anticipated DOCO/DOCO	(₹ in lakh)		
		2011-12 (pro-rata)	2012-13	2013-14
(i) 765/400 kV, 1500 MVA ICT-I at Gaya S/S alongwith associated bays	1.6.2012	Nil	1271.05	1657.27
(ii) 765/400 kV, 1500 MVA ICT-II at Gaya alongwith associated bays	1.3.2012	126.33	1612.54	1702.67
(iv) 765 kV S/C Gaya-Balia TL alongwith associated bays at both ends	1.1.2012	1663.28	6834.90	6945.96
(v) 765 kV S/C Gaya-Sasaram TL alongwith associated bays at Gaya S/S	1.1.2012	977.61	3961.04	3983.48
(vi) 400 kV D/C Quad Maithon-Gaya TL and associated bays at both ends	1.3.2012	609.98	8146.59	8974.31
(vii) 765 kV, 3x80 MVAR Bus Reactor-I alongwith associated bays at Gaya S/S	1.6.2012	Nil	518.42	746.51
(viii) 765 kV, 3x80 MVAR Bus Reactor-II alongwith associated bays at Gaya S/S	1.3.2012	44.50	650.76	773.61
(ix) 400 kV, 1x125 MVAR Bus Reactor-I alongwith associated bays at Gaya S/S	1.3.2012	19.27	279.06	329.43
(x) 400 kV, 1x125 MVAR Bus Reactor-II alongwith associated bays at Gaya S/S	1.2.2012	44.40	266.40	322.78

Petition No. 92/TT/2012

Provisional transmission Tariff for LILO of 400 kV S/C Meramundali -Jeypore Transmission Line and associated bays at Bolangir Sub-station along with 2 Nos. 50 MVAR Shunt Reactor, 1 No. 80 MVAR Bus Reactor and 2 Nos. 315 MVA ICT associated with Eastern Region Strengthening Scheme-III in Eastern Region from anticipated date of commercial operation to 31.3.2014

1. The annual transmission charges claimed by the petitioner for the period 2009-14 are as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13 (pro-rata)	2013-14
LILO of 400 kV S/C Meramundali – Jeypore Transmission Line at Bolangir S/S along with 2 Nos. 50 MVAR Shunt Reactor, 1 No. 80 MVAR Bus Reactor and 2 Nos. 315 MVA ICT	1.6.2012	2112.30	2704.87

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2012-13 (pro-rata)	2013-14
LILO of 400 kV S/C Meramundali – Jeypore Transmission Line at Bolangir S/S alongwith 2 Nos. 50 MVAR Shunt Reactor, 1 No. 80 MVAR Bus Reactor and 2 Nos. 315 MVA ICT	1.6.2012	1901.07	2434.38